

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**COURT - II**

**Item No. 110**  
**(IB)-266(ND)2019**

**IN THE MATTER OF:**

**Mr. R. Tarkeshwar Narayan**

**.....Applicant**

**Versus**

**M/s. Horizon Buildcon Pvt. Ltd.**

**..... Respondent/CD**

**SECTION**

**U/s 7 of IBC**

**Order Delivered on 12.03.2020**

**CORAM:**

**SHRI. CH. MOHD. SHARIEF TARIQ**

**HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,**

**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant/OC**

**: Mr. Manish Paliwal, Mr. Archit  
Kotlana, Advocates**

**For the Respondent/CD**

**: Mr. Nipun Gautam, Advocate**

**ORDER**

One of the Financial Creditor being the applicant in IA-1752/2020 which is a prayer for change of RP, is present. The counsel for IRP states that his payment is yet to be cleared. The CoC is directed to clear the payment as an admissible to IRP and file the compliance report. Be listed on 16<sup>th</sup> March, 2020.



**(L.N. GUPTA)  
MEMBER (T)**



**(CH. MOHD. SHARIEF TARIQ)  
MEMBER (J)**